

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE ... O.A. 42/89 OF

NAME OF THE PARTIES A.N. Pathak Applicant

Versus

..... Union of India Respondent

Part A.

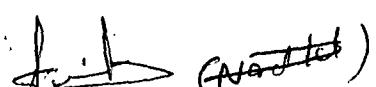
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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 09-6-11.

Counter Signed.....


Signature of the
Dealing Assistant


Section Officer/In charge

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A.No. 42 of 1989 (L)

A.N.Pathak..... Applicant

Versus

Union of India and others... O.Party

Hon'ble Mr. Justice U.C. Srivastava, V.C.

(By Mr. Justice U.C. Srivastava, V.C.)

By means of this application the applicant has prayed that he may be allowed the salary of the post of foreman on which post he was working since the year 1965 or from a date fixed by this Tribunal and has also claimed interest. The applicant was appointed as driver in the year 1956 and was later on given selection grade. During the pendency of this application he retired from service in the year 1990. He alleged to have been promoted to the post of fitter in the year 1965 to supervise vehicle but the respondents have denied it and it has been stated by them that this request for promotion to the post of Supervisor Vehicles which post was later on merged with other post and redesignated as foreman (Junior) was not considered. The applicant's assertion is that he continued to perform the duties of supervising the vehicles and no other person was posted on the said post or given its salary. It appears that the applicant did not raise the matter earlier and has been casually moving representations in this behalf. The first representation which has been placed on record of the year 1976 in which too he demanded special pay. In the year 1987 querries were made from him regarding his prayers. The applicant was an employee of a Government Department and no appointment could have been made without a written order. Along with the rejoinder affidavit the applicant has filed

certain documents indicating duties assigned to him from time to time. The documents indicate extra duties in respect of vehicle or vehicles handled by the applicant were given to him but on that basis he could not claim that he should be deemed to be a foreman and entitled to the salary for the said post. In any case no such amount can be claimed by the applicant for a period before the Administrative Tribunal came in force. The Tribunal was born in 1985. A prayer to that extent if anything happened no such claim is entertainable as the applicant has failed to prove it, as he was never appointed as a foreman. The application is accordingly dismissed with the observations that the department may even now consider the payment of extra emoluments to him in respect of extra duties performed by him. Let a decision be taken as far as far as possible within a period of three months from the date of communication of this order.

No order as to cost.

Dt: 20th Dec. 1991.

V.G.

(AR)

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

09-2-87

Registration No. 48 of 1989(L)

APPLICANT(S) A. N. Pathak

RESPONDENT(S) CMO, UP and others.

<u>Particulars to be examined</u>	<u>Endorsement as to result of examination</u>
1. Is the appeal competent ?	Yes
2. a) Is the application in the prescribed form ?	Yes
b) Is the application in paper book form ?	Yes
c) Have six complete sets of the application been filed ?	6 sets have been filed Yes
3. a) Is the appeal in time ?	Yes
b) If not, by how many days it is beyond time ?	At
c) Has sufficient cause for not making the application in time, been filed ?	Yes
4. Has the document of authorisation Vakalatnama been filed ?	Yes
5. Is the application accompanied by B.D./Postal Order for Rs.50/-	Yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	Yes
a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ?	Yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Yes
c) Are the documents referred to in (a) above neatly typed in double space ?	Yes
8. Has the index of documents been filed and pagning done properly ?	Yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	Yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	NO

<u>Particulars to be Examined</u>	<u>Endorsement as to result of examination</u>
11. Are the application/duplicate copy/spare copies signed ?	Yes
12. Are extra copies of the application with Annexures filed ?	Yes
a) Identical with the Original ?	Yes
b) Defective ?	No
c) Wanting in Annexures	No
Nos. _____ pages Nos. _____ ?	
13. Have the file-size envelopes bearing full addresses of the respondents been filed ?	No
14. Are the given address the registered address ?	Yes
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	Yes
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	Yes
17. Are the facts of the case mentioned in item no. 6 of the application ?	Yes
a) Concise ?	Yes
b) Under distinct heads ?	Yes
c) Numbered consecutively ?	Yes
d) Typed in double space on one side of the paper ?	Yes
18. Have the particulars for interim order prayed for indicated with reasons ?	Yes
19. Whether all the remedies have been exhausted.	Yes

dinesh/

①

OKT 42/89 (P)

22/2/89.

Hon. D. S. Misra, A.M.

Sir P. N. Bajpai for the applicant is present and appears heard. The application is to be barred by limitation. Put up this case before the Division Bench on

23-2-89.

Dr

23-2-89 For original orders of date see on the next page.

A.M.

PLR

③ 9/3/89

Hon. Justice Kamleshwar Nath, V.C.
Hon. Ajay Jain, A.M.

On the request of the learned Counsel for the applicant two weeks time is given to file one application for condonation of delay and list for orders on 20-3-89.

AM.

Dr

V.C.

PLR

17/3/89

OR

No ~~condonation~~ application for condonation of delay have been filed by the counsel for the applicant as directed by the court, vide order dt. 9.3.89. Submitted for orders.

Dr
V.C. Ws

23.2.89.

From D.S. Misra, Adv.

From S.S. Sharma, Adv.

On the request of the learned Counsel for the applicant
the case is adjourned to

9.3.89.

by

J.M.

Adv.

Adv.

9.3.

(8)

29.3.89 Hon. D.K. Agarwal, J.M.

No body appears on behalf
of the applicant. Order reserved

(6)

Hon. D.K. Agarwal, J.M.

J.M.

31.3.89

Put up before a Division
Bench on 4.4.89.

Dec.

(7)

4/4/89

Hon. Justice K. Nath, V.C.

Hon. D.S. Misra, Adv.

No body appears on behalf
of the applicant. List for
order on 7.4.89.

W

Adv.

J.M.

V.C.

No.

IN THE CENTRAL ADMINISTRATIVE
CIRCUIT COURT

REGISTRATION NO. O.A. No. 42/89(L)

APPELLANT
APPLICANT

A.N. Pathak

DEFENDANT
RESPONDENT

VERSUS

Union of India

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
10 16/5/89	<p>Hon' Mr. K.J. Raman, A.M.</p> <p>Shri P.N. Bajpai, learned counsel for the applicant is present. He is filing an application for condonation of delay. Since the copy of the same has not been served on the respondents so far, the learned counsel for the applicant may handover the same to the respondents. Notice be issued to the respondents to file objection, if any, within 2 weeks in regard to the application for condonation of delay. The case be listed for orders on 29-6-89.</p> <p>(S.R.) A.M.</p>	<p>22nd April 1989 1st May 1989 2nd May 1989 3rd May 1989 4th May 1989 5th May 1989 6th May 1989 7th May 1989 8th May 1989 9th May 1989 10th May 1989 11th May 1989 12th May 1989 13th May 1989 14th May 1989 15th May 1989 16th May 1989 17th May 1989 18th May 1989 19th May 1989 20th May 1989 21st May 1989 22nd May 1989 23rd May 1989 24th May 1989 25th May 1989 26th May 1989 27th May 1989 28th May 1989 29th May 1989 30th May 1989 31st May 1989 1st June 1989 2nd June 1989 3rd June 1989 4th June 1989 5th June 1989 6th June 1989 7th June 1989 8th June 1989 9th June 1989 10th June 1989 11th June 1989 12th June 1989 13th June 1989 14th June 1989 15th June 1989 16th June 1989 17th June 1989 18th June 1989 19th June 1989 20th June 1989 21st June 1989 22nd June 1989 23rd June 1989 24th June 1989 25th June 1989 26th June 1989 27th June 1989 28th June 1989 29th June 1989 30th June 1989 1st July 1989 2nd July 1989 3rd July 1989 4th July 1989 5th July 1989 6th July 1989 7th July 1989 8th July 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(4) (P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. 42 of 1989. (L)

APPELLANT
APPLICANT

Amarnath Pathak

DEFENDANT
RESPONDENT

Union of India

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
<u>14-8-89</u>	<p><u>Hon'ble Mr. D.K. Agrawal, J.M.</u></p> <p>Shri P.N. Bajpai learned counsel for respondents is present and heard.</p> <p><u>ADMIT</u> subject to condonation of delay.</p> <p>Issue notice to respondents to file counter reply within six weeks to which the applicant may file rejoinder within two weeks thereafter.</p> <p>List this case on 25-10-89 for orders/hearing as the case may be.</p> <p style="text-align: right;">MEMBER (J). (rrm)</p> <p><u>Hon Justice K. Pathak, V.C.</u></p> <p>Mr. Kishore Chandra makes appearance on behalf of all the opposite parties, requests for and is allowed four weeks time to file a counter to which the applicant may file rejoinder within two weeks thereafter.</p> <p>list for further orders on 01-12-89.</p> <p style="text-align: right;">V.C.</p>	<p style="text-align: right;">(P)</p> <p>Notices issued Reg. No. 1186, 1187 + 18/8</p> <p>OB Notices were issued on 10/8/89. Neither reply nor any unswerved regd. order has been return back submitted to order b 24/8</p> <p>OB Dr. D. Chandra has been filed copy along with application of condonation of delay duly served on the applicant order submitted to order 6/11</p>

42/89(1)

(A2)

(3)

(19)

15.4.91 - No setting Any to 3.4.91.

(2)

3.4.91
D.R.

Both the parties are
present today. Counter
and Rydinder have
been exchanged.

Hence, this case is
listed before the

Hon. Bench, On 25.4.91

for P.M.

✓

(20)

25.4.91 -

Hon Mr. D.K. Agrawal - J.M.
Hon Mr. K. Obayya - P.M.

On the request of counsel
for Additional case is adjourned
to 21.8.91 for hearing.

See
J.M.

J.M.

(2)

P/10/

Red hodey
Cestlau f 22/2/89

In the Central Administrative Atribunal
Additional Bench, Allahabad
(Circuit Bench), Lucknow.

09.289

O.A. No. 42 of 1989(2)

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of Filing 9-2-89
Date of Receipt by Past.....

Deputy Registrar(J)

Amar Nath Pathak

...

Petitioner.

Versus

The State of U. P. & others ...

Opp. Parties.

For Respondents

I N D E X

Copy filed today S. No. Particulars of papers Page No. Annex No.

2	Application	1-7
3	Letter Dated 2.3.76	8-9
4	Letter Dated 17.7.86	10-11
5	Application D. 18.4.77	12-13
6	Letter Dated 2.11.77	14-15
7	Application	16-17
8	Letter Dated 24.8.84	18-19
9	Letter Dated 29.9.87	20
10	Application Dated 13.1.88	21
	Vakalatnama	22

Filed on
9/2/89

Noted at 22/2/89

By him
applied

Dated :- 8.2.89.

J. M. Bajpai
(P. N. Bajpai)
Advocate
Counsel for the
petitioner.

(AII)

In the Central Administrative Tribunal,
Additional Bench? Allahabad
(Circuit Bench), Lucknow.

Application under section 19 of the Administra-
Tive Tribunals Act 1985

For Use in Tribunal's Office.

Date of Filing
or	
Receipt by post.
Registration No.	MA 42/09(2)

Signature
Registrar.

(A2)

In the Central Administrative Tribunal
Additional Bench -- Allahabad
Circuit Bench - Lucknow.

Registration no. 42 of 1989 (L)

Amarnath Pathak, aged about 57 years, S/O Sri Mata Palat Pathak, R/O Type-II, 152, Kendranchal Section 'K', Aliganj, Lucknow.

... Applicant.
Vs.

1. The Union of India through the Secretary
Ministry of Mines Metal New Delhi.

2. The Dy. Director, General, Geological
Survey of India, Northern Region, Ekta
Vihar, Section-E, Aliganj, Lucknow.

... Respondents.

DETAILS OF APPLICATION.

(i) Name of the applicant : Amarnath Pathak,
(ii) Name of the Father : Mata Palat Pathak
(iii) Designation and office in which employed : Supervisor vehicles
Office of the Dy. Director General,
Geological Survey of India, Lucknow.
(iv) Office above : As above.
(iv) Address for service of all notices : - do-

Pathak

2.

2. Particulars of the respondents:-

(i) Name and / or designation

of the respondents : The Union of India
through the Secretary
Ministry of Mines & Metal
New Delhi.

(2) The Du. Director,;

General, Geological
Survey of India,
Northern Region, Ekta
Vihar, Section-E
Aligarh, Lucknow.

(ii) Office of the
Respondent. As above.

(ii) Address to service

of all notices. : As above.

3. Particulars of the order against which
application is made.

The application is against the following
orders.

(i) Order no. : Nil

(ii) Date : Nil

(iii) Passed by : Nil

(iv) Subject in brief : Nil

4. Jurisdiction of the Tribunal.

The applicant desires that the subject
matter of the order against which he wants
redressal is within the jurisdiction of the
Tribunal.

W. S. Pathak

RTM

2.

5. Limitation:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act 1985.

6. Facts of the case.

The facts of the case are given below.

(1) That the petitioner was appointed on the post of Driver on 26.12.56. He was confirmed as such on the due dates. The applicant has been promoted on the post of Fitter (Junior) in the month of Sept. 1965. He is still holding this post. The post was previously known as supervisor vehicles.

(2) That the applicant was promoted on the post of Foreman, but he has not been allowed the salary of this post. The salary of the post of Driver is being paid to the Petitioner.

(3) That the petitioner is entitled to get the salary of the post of Foreman (Junior) from the date of his promotion in the year 1965.

(3) That the applicant is regularly requesting to the Opp. parties for the salary but no attention has been paid.

(4) That the petitioner is entitled to get the salary of the post of Foreman on the basis of the principles equal work and equal pay.

(5) That the applicant is unable to file the copies of the application moved upto the year 1976 as the papers have been lost. He is failing the forwarding letter of one application

Subathra

3.

as Annexure -1 to this application.

(6) That the Opp. party no.2 had written to the Director of Administration for promotion of the Petitioner/ Applicant, on 17.7.76 but no reply has been received. The copy of the letter is Annexure-2 to this Petition.

(7) That the applicant moved to the Director of Administration in which the request has been made for giving the promotion on the post of Supervisor (Technical) but no attention has been paid. The copy of the application is Annexure -3 to this Application.

(8) That the applicant moved an application on 15.12.78 in which the request was made for getting salary. The copy of the application is Annexure-4 to this Petition.

(9) That the applicant after waiting about 3 years requested to the O.P.No.2 to allow the Applicant the special pay. This application is still lying undispensed off. The copy of the application is Annexure-5 to this Application.

(10) That the Administrative Officer has written a letter to the Director to award the salary to the applicant for the post on which he is working. The copy of the letter is filed herewith as Annexure-6 to this Petition.

(11) That the representation of the applicant is still pending and has not been decided.

(12) That the discrimination has been done with applicant and the ~~Con~~ Art. 14 & 16 of the Constitution of India have been violated.

B. Pathak

4.

(13) That the applicant was served with an order dated 29.12.87 issued by the Administrative officer on behalf of Dy. Director General in which certain querries have been made from the applicant. The copy of the letter is Annexure-7 to this Petition.

(14) That the applicant in reply to the Annexure-8 have submitted on 13.1.88 that the hundreds of application were moved since 1955 but no attention has been paid. It was further stated that the applications and representations must be in the office. The copy of the reply is Annexure-8 to this Application.

(15) That the applicant is entitled to get the salary of the post on which he is actually working.

(16) That there is no ground before the Opp. parties of not granting the salary to the applicant of the post of Foreman.

(17) That the principle of equal work and equal pay is applicable in case of the applicant. He is entitled to get the salary accordingly.

(18) That the work and conduct of the applicant is un-blimished throughout his service career. the work has been appreciated by the authorities on the post of Supervisor also.

(19) That the claim of salary of the applicant could not be ignored by the authorities, in the manners adopted by them.

S. Pathak

4.

(10) That the applicant is entitled to get the salary for the post of Foreman (Junior) on which he is actually working.

(24) That the applicant is entitled to get the salary since 1965 or from the date fixed by the Hon'ble Tribunal.

7. Reliefs Sought.

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs:-

(a) That the applicant may be allowed the salary of the post of foremen(Junior) on which he is actually working since 1965 or the date fixed by this Hon'ble Tribunal along with the interest at the Bank rate.

(b) That the cost of the application may be awarded to the Petitioner.

(c) That any other relief which this Hon'ble Tribunal deems fit and proper may be awarded to the Applicant.

8. Interim order if prayed for.

No Interim Reliefis praye for.

9. Details of remedies exhausted.

The applicant declares that he has availed of all the remedies available to him under the relevant service rules. etc.

Gathukar
10. Matter not pending with any other Court etc.

6.

The applicant further declare that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the tribunal.

11. Particulars of Postal order in respect of the application Fee.

1. Number of the Indian Postal order : DD/5 088951

2. Name of the issuing Post Office : Highcourt Branch Post-office Lucknow

3. Date of issue of postal order : 2.2.88

4. Post office at which payable : P. O Allahabad.

12. Details of Index.

An index in duplicate containing the details of the documents to be relied upon is enclosed.

13. List of enclosures.

(1) Forwarding letter - Annexure -1

(2) Application dated 17.7.86 - Annexure -2

(3) Application - Annexure -3

(4) Application dated 15.12.78 - Annexure -4

(5) The application of 1981- -do- 5

(6) Copy of letter A - Annexure -7

W.Battu

7.

In Verification.

I, Amarnath Pathak, S/O, Mata Plat Pathak, R/o, Type -II, 152, Kendranchal, Section 'k', Aliganj, Lucknow, aged about 57 years working as Foreman (Junior) do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Pathak

Signatures of the Applicant

Place- Lucknow.

J. M. Pathak
Sant
for petitioner

Dated: 27.1.89

To,

The Registrar,
Central Administrative Tribunal
Additional Bench Allahabad
Circuit Bench Lucknow.

Pathak

In the Central Administrative Tribunal

Additional Bench - Allahabad

Circuit Bench - Lucknow.

Registration no. of 1989

Amarnath Pathak ... Applicant.

Vs.

The Union of India & Others ... Opp. parties.

Annexure no. '1'

1976 GOVT. OF INDIA.

Adixx 125th Anniversary Celebrations

Geological Survey of India

(Estd. 1851)

No. /2/26/29/71-74 Estt. 'A'

Dated Lucknow 2nd March 1976

From

To

The Dy. Director General The Director of Ad-
Northem Region ministration, Geological

Geological Survey of India Survey of India,
3, Gokhale Marg, 4, Chorringhee Lane,
Calcutta -16

Sub:- Request for promotion to the
post of Supervisor Vehicle.

Ref: This office letter no. 2428R/2/26/
29/71-74/ Estt. 'A' Dated 28.6.74

In continuation of this office letter
quoted above an application dated 4.9.75
received from Shri A.N. Pathak, H.V.Driver,

Pathak

D21
2.

requesting for his promotion to the post of Supervisor Vehicle is forwarded herewith for favour of consideration.

32817A.

2.3.76

sd/-

(B.N. MUKHERJEE)
Administrative Officer,
for Dy Director General

Encl as above.

Copy forwarded for information to Shri A.N. Pathak, H.V. Dicer, N.R.O., G.S.I. Luck no.

A.T. Antony

2.3.1976.

TRUE COPY.

Attested -

J. M. DPP

9/2/89

82

In the Central Administrative Tribunal
Additional Bench . Allahabad
Circuit Bench - Lucknow.

Registration no. of 1989

Amar Nath Pathak ... Applicant

Vs.

The Union of India & Others ... Opp. parties.

Annexure No. 2

GOVERNMENT OF INDIA

No. 2/26/29/71/74 Estt 'A'

Dated Lucknow: 1976

From:

The Dy. Director General,
Northern Region,
Geological Survey of India,
3, Gokhale Marg,
Lucknow.

To,

The Director of Administration,
Geological Survey of India,
4, Chowinghee Lane,
Calcutta.

Sub: Request for promotion to the post of
Supervisor Vehicle.

Ref:- Your letter no. 35/2(ANP/16A) dated
April, 1976.

Pathak
In your letter under reference it has been
stated that the existing posts of Supervisor
(Vehicle) have already been merged alongwith

2.

other posts and redesignated as Foreman(Sr), whereas, it is observed that even in the Statement of allotment of posts for the current year, received with your office endorsement no. 2394A/5/69/16A, dated 13.4.76, posts of Supervisor (Vehicle) and Foreman (Sr.), have been allotted separately. The matter may, therefore, please be re-examined and the position clarified.

In the meantime, a copy of your letter under reference is being furnished to Sri A.N. Pathak, H.V. Driver for his information with reference to his petition on the subject.

sd/-

(B.N. Mukherjee)
Administrative Officer
for Dy. Director General

No.9102A /2/26/29/71/74/Estd 'A' Dated: Lucknow

17.7.76

Copy alongwith a copy of letter no.35/2/ (ANP)/ 16A dated - April /76 forwarded to Sri A.N. Pathak, H.V.Driver, for information. This has reference to his application dated 4.9.75 requesting for promotion to the post of Supervisor (Vehicle).

Encl: One (Copy of R/116)

sd/-
(B.N. MUKHERJEE)
Administrative Officer
for Dy. Director General

Pathak

True copy.

Attested -

P. Majumdar
-
Selur
9/2/09

ADM

In the Central Administrative Tribunal
Additional Bench - Allahabad
Circuit Bench - Lucknow.
Registration no. of 1989

Amarnath Pathak ... Applicant.

vs.

The Union of India & Others ... Opp. parties.

Annexure No. '3'

To,

The Director of Administration,
Geological Survey of India,
4, Chowringhee Lane,
Calcutta-16

Through : Proper Channel

Sub:- Request for promotion to the post of
Supervisor Veh.

Sir,

Kindly refer your letter no. 35/2/(ANI)
16A, dated April, 76 in reply to a letter no. 9
A/2/29/71/74/ Estt. A, dated 12th July, 76
issued by the Dy. Director General, Northern
Region, clarifying that the posts of Supervisor
(Vehicle) and Foreman (Sr.) have been all
separately whereas in your letter referred above
it has been stated that the existing
posts of supervisor (vehicle) have already been
merged alongwith the posts S.T.A. Supdt, Veh
and redesignated as Foreman.

Pathak

2.

The position was also explained by me to the Director of Administration personally on my tour to Calcutta in the presence of S/Sri A.E. Bose, Sr. Admn. Officer and Sri Balram Singh, Superintendent whereas I was assured for sympathetic consideration of my case.

Further I am holding the post of H.V.D. since 4.4.1961 and at present I am drawing Rs.390/- nearing the max of grade. Further I have gained sufficient knowledge to attend to the work of a supervisor.

Under these circumstances I again request you to please consider my case for promotion to Supervisor (Veh.) at your earliest and favour me with the orders to join at the earliest.

As learnt there are 2 posts of Supervisor (Veh.) vacant in Northern Regional Office and according to my experience I stand 1st in the merit list for promotion.

Thanking you in advance.

Yours faithfully,

(AN. Pathak)
H.V. Driver.
Northern Region,
Geological Survey of India,
Lucknow.

Dated 18th April, 1977.

Pathak

TRUE COPY

Attested

A. Kapoor
Attest
9/2/89

In the Central Administrative Tribunal

Additional Bench - Allahabad

Circuit Bench - Lucknow.

Registration no. of 1989

Amarnath Pathak ... Applicant.

Vs.

The Union of India & Others ... Opp. parties.

Annexure No. '4'

From

A.N. Pat ak,

H.V.D.

North rn Region,

Geological Survey of India,

Transpor t and Engineering Division,

3, Gokhale Marg,

Lu know.

To,

- The Director of Adminis trati on,

Geological Survey of India,

4,Showringhee Lane,

Calcutta -16

Through Proper Channel.

Sub: Sanction of social Pay

Ref:-Your letter no. 6337A/A-20012/11/

ANP/77 -16A, dt. 4.11.77

Pathak
Res p cted Sir,

Kindly refer your letter quoted under

2.

A27

reference on the subject cited above. In this connection I would like to say that since long I am discharging the duties of Vehicle Supervisor but with no special pay or allowance. Keeping in view my present liabilities and duties I am to request you to kindly consider the payment of some special allowance to me. In case, if the sanction of special allowance is not under the powers already delegated, the higher authorities may kindly be approached for the same.

An early favourable action is requested please as I am suffering since a long time.

Thanking you,

Yours faithfully,

sd/-

(A.N.PATHAK)
H.V.D.
GSINR.

Pathak

True Copy.

Attested.

J. M. Sopar
B. B. Deo
9/2/89

X2

In the Central Administrative Tribunal

Additional Bench - Allahabad

Circuit Bench - Lucknow.

Registration no. of 1989

Amarnath Patakah ... Applicant.

Vs.

The Union of India & Others ... Opp. parties.

Annexure no.5

To,

The Deputy Director General
Northern Region,
Geological Survey of India,
Lucknow.

(THROUGH PROPER CHANNEL)

Sub: Grant of Special Pay

Ref: Your letter no.18285A/2/26/71 -74/
Estt "A" dated xxxxxxxxxxxx 6.10.81
addressed to the Director (Engg),
NR, and a copy of which passed on to
me by the said Director vide his
letter no.4208/ RT9A-1901439/76-80/74
dated 29.10.81.

...

Sir,

Your above cited letter regarding the
grant of special pay to me appears to be
ambiguous because it does not specify the
extent rules/ orders of the Government and

Amarnath

1029

2.

the necessary stipulated conditions for the grant of such additional remunerations, which in the opinion of your kindself, are not fulfilled by me so as to entitle me for the requested for special pay. Since I am intending to re-represent my case, I shall be highly thankful and grateful if you can kindly supply me with the copies of the relevant rules / orders of the Government and the conditions necessary to be fulfilled for the grant of additional remunerations so that I could re-submit my case in the light thereof with supporting documentary evidence to convince your kindself that I am entitled for the special pay.

Yours faithfully,

sd/-

(A.N. Pathak)
Selection Grade Driver.

Pathak

True copy.

Attested

A. M. Jaffar

Advocate

07/21/09

APR

In the Central Administrative Tribunal

Additional Bench

- Allahabad

Circuit Bench

- Lucknow.

Registration no.

of 1989

Amarnath Pathak

... Petitioner

vs.

The Union of India & Others

... Opp. Parties.

ANNEXURE NO. 68

GOVERNMENT OF INDIA

No. _____ /Indent /84-85/27B Dated the 84

From:

The Sr. Dy. Director General (Op)
Northern Region,
Geological Survey of India,
Lucknow.

To, The Director General

Geological Survey of India,
27, Chowringhee Lane
Calcutta

Attn: A.O. Section 5

Sub:- Indent for supply of register of
consumable stores and register
of unserviceable stores.

...

Sir,

Pathak

Kindly arrange to supply the following
types of registers as the existing ones have

A3)

2.

totally been filled up. Such registers were last supplied to this division 6/7 years ago.

	Qty. Required.
1. Register of consumable Stores (Form 34 para 357)	20 nos.
2. Register of unserviceable stores- para 189 (500 pages)	4 nosl

As the above mentioned registers are urgently required, it is requested that these may kindly be issued and handed over to Shri A.N. Pathak, S.G.Driver of this region.

(S.S. Jha)
Mechanical Engineer (T)
for Sr. DyI Director General
(OP) , NR
Dated, the 24.8.84

No. _____/1710

Copy forwarded to Shri A.N.Pathak,
S.G.Driver.

True copy.

Pathak
Attested
J. B. Sopas
Advocate
9/21/89

इन दी सेन्ट्रल एडमेनिस्ट्रेटिव ट्रीडिग्नल, एडीशनल बैंय, ब्लाहावाद
सिरकुट बैंग्नूलखनउड़ू

अमर नाथ पाठक

—
बनाम

दावेदार

भारत सरकार आदि

—
—

विपक्षीण

सलंगनाकं संख्या - ३

भारत - सरकार

पत्र संख्या 14674/स-20012/26/८३/स्था० दिनांक 29, दिसम्बर 1987

सेवा में,

श्री अमर नाथ पाठक,
चयन प्रेणी चालक,
यांत्रिक स्वं परिवाहन प्रभाग,
उत्तरी क्षेत्र, भारतीय भू-वैज्ञानिक सर्वेक्षण,
लखनऊ।

विषय:- सुपरवाईजर पद के वेतन।

आपके पत्र दिनांक 6. 11. 87 के संदर्भ में आपसे यह अनुरोध है कि
निम्नलिखित सूचनाएँ इस कार्यालय को अग्रिम कार्यवाही हेतु प्रस्तुत करें।

१. जब आप अक्टूबर, 1965 से सुपरवाईजर पद पर कार्य कर रहे थे तो
अभी तक क्यों नहीं आपत्ति जाहिर की।
२. आपको किसी प्रकार की लिखित आदेश इस कार्य को करने के लिए
मिला था, अगर मिला हो तो उसकी एक कापी इस कार्यालय को
प्रस्तुत करें।
३. भविष्य में आपने सभी आवेदन पत्र उचित माध्यम से प्रेषित करें।

ह०/-
१०८.००. पाल
पूजासानिक आधिकारी,
कृत उपमहानिदेशक।

सत्य प्रतिलिपि

—
A. H. P.
R. K. P.
9/12/87

Pathak

A3
इन दी सेन्ट्रल स्टमेनिस्ट्रेटिव फ्रॉन्ट, स्टीशनल बैंच, इलाहाबाद,
सरकिट बैंच लखनऊ।

अमर नाथ पाठक

दावेदार

बनाम

भारत सरकार आदि

विपक्षीगण

संलग्नाक संख्या-४

सेवा में,

उप महानिदेशक,
भारतीय भूमिकानिक सर्वेक्षण,
उत्तरी क्षेत्र,
लखनऊ।

द्वारा उचित माध्यम।

आपके पत्र सं0 14674ए/स-20012/26/83/स्था० दिनांक
29.12.87 के विषय में।

1. इसके पूर्व बहुत से पत्र दिये हैं उसे आपके कार्यालय में मिलना चाहिए अंतिम पत्र श्री विष्ट के स्वार्गवास होने के बाद एक पत्र दिये थे कि सड़क पद दे दिया जाये लेकिन उसके भी आज तक कोई उत्तर नहीं मिला।

2. विष्ट आदेश का प्रति आपके कार्यालय में होना चाहिए। इसपर आपने कार्यालय में पुराने रिकार्ड में देखने का कष्ट करे क्योंकि अलीगज आने के बाद कोई पत्र नहीं लिखा है।

और विशेष जानकारी परिवाहन प्रभाग से पुष्ट करना चाहिए था

भवदीय,

हॉ/-

श्री अमरनाथ पाठक
13. 10. 88
च. श्री. चालक।

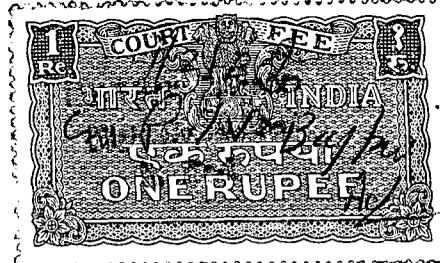
सत्य प्रतिलिपि

Attestd


Amarnath Pathak

9/2/09


Amarnath Pathak



ब अदालत भीमान
वादी अपीलान्ट
प्रतिवादी रेस्पाडेन्ट

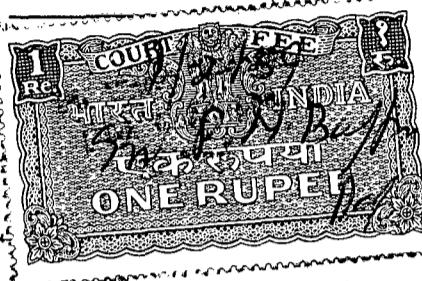
लाइन

महोदय

वकालतनामा

Amarnath Pathi

Ch. S. S. 1 U. 1.



महोदय (रेस्पाडेन्ट)

लं० मुकदमा

सन्

पेशी की ता०

११ ई०

झपर लिखे मुकदमा में अपनी ओर से श्री प्रयाग जारायण बाजपेयी
एडवोकेट एवं श्री कार्तिकेय बाजपेयी एडवोकेट भैरौ जी रोड,
लखनऊ महोदय



को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे
देता हूं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील
द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज वाखिल
करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया बसूल
करें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर
से हमारी या अपने हस्ताक्षर से वाखिल करें और तस्वीर करें मुकदमा
उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का
वाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती)
रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह
सब कार्यवाही हमको सर्वथा स्वीकार है और होगा में यह भी स्वीकार
करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता
रहूँगा अगर मुकदमा अदम पैरवी में एक तरफा मेरे खिलाफ फेसला हो
जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह
वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

Accepted

8/2/89

Accepted
R. B. Pathak
लाल्हा (गवाह)

हस्ताक्षर

R. B. Pathak

लाल्हा (गवाह)

साक्षी (गवाह)

दिनांक

८

महीना

२

सन् ११८९

A35

In the Central Administrative Tribunal
Additional Bench - Allahabad.
(Circuit Bench) Lucknow.

C.M.A. No. 149/89(C)

Re
O.P. 42/89(C)

Filed today
V.K.E
16/5/89

Amar Nath Pathak ... Petitioner

Vs.

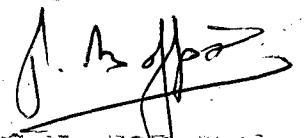
The Union of India & Others ... Opp. parties.

Application for condonation of delay.

The Petitioner respectfully begs to submit as under:-

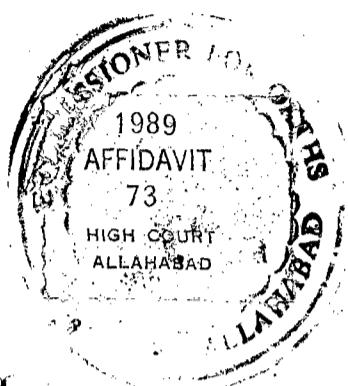
For the facts, circumstances & the reasons mentioned in the affidavit filed herewith, it is most respectfully prayed the delay if any, in filing of the application may kindly be condoned and the application may be treated filed within time.

Dated: 15.5.1989


COUNSEL FOR THE
APPLICANT.

18

In the Central Administrative Tribunal
Additional Bench- Allahabad
(Circuit Bench) Lucknow.



Amar Nath Pathak

... Petitioner

Vs.

The Union of India & Others ... Opp. parties.

Affidavit.

I, Amar Nath Pathak, Aged about 57 year
S/O Sri Mata Palat Pathak, R/O type-2, 152, —
Kendranchal, section 'K' Aliganj, Lucknow, do
hereby solemnly affirm as under:-

1. That the above noted petition has been filed for getting the salary of the post of Junior Foreman from the date fixed by this Hon'ble Tribunal.
2. That the deponent is working on the post of junior Foreman since 1965 but he is getting the salary of the post of Driver upto till now.
3. That the petitioner is entitled to get the salary which is within the limitation under the law. It will be since one year back from the date of filing of the application before this Hon'ble Tribunal.
4. That the cause of action is recurring in nature. It is day today cause of action and the petition could be filed at any time for the salary of the petition which is within



Amar Nath Pathak

2.

D/PX

limitation.

5. That the Petitioner has filed his application before this Hon'ble Tribunal well within time. It is not barred by limitation.
6. That the application of the applicant could not be rejected on the point of limitation
7. That the delay if any is liable to be condoned in the circumstances of the mentioned above.
8. That the applicant had loosed the salry which has become barred by limitation.


Dated: 15.5.89

Deponent

Verification.

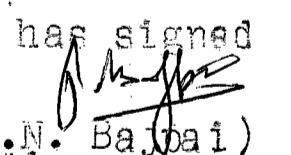
I, the above named deponent do hereby verify that thecontents of paras 1 ,2, & 8 of this affidavit are true to my knowledge and the contents of paras ,3 to 7 are believed by me to be untrue .

Signed and verified today this 15.5.89
in the High Court Compound at Lucknow.

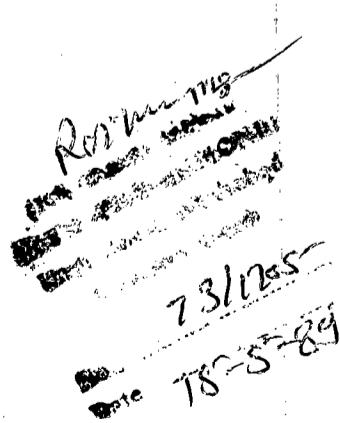



Deponent.

I identify the deponent who has signed before me. Personnely known to me.


(P.N. Bajpai)
Advocate.

Solemnly affirmed before me on 15.5.89
at 12-35 A.M. /P.M. , by Sri Amarnath Pathak, the
abovenamed deponent who is identified by Sri
P.N. Bajpai, Advocate, High Court of Judicature
at Allahabad (Lucknow Bench.) Lucknow.


I have satisfied myself by examining the
deponent that understands the contents of this
affidavit which has been readover and explained
by me .

RJD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(Circuit Bench, Lucknow)

C.M 338/UP/4

O.A. No. 42 of 1989

Amar Nath Pathak.....Petitioner

VERSUS

Union of India.....O.P.

Application for condonation of delay
in filing counter affidavit by O.P.

In the above case it is submitted as follows:-

1. That the counter affidavit of the opposite party in the above case could not be prepared due to subsisting illness of counsel of the O.P.
2. That the counter affidavit of the opposite party is however now ready and is being filed after serving a duplicate of the petitioner's counsel.

WHEREFORE it is humbly requested that the delay in filing the counter affidavit by the opposite party owing to above reason may kindly be condoned and the same may be permitted to be filed now.

Dated:
4.12.89

J. S.
ADVOCATE
COUNSEL FOR O.P.

In the Central Administrative Tribunal at Allahabad,
Circuit Bench, Lucknow.

Registration No. 42 of 1989.

Amar Nath Pathak Applicant.

Versus.

The Union of India & Others. Respondents.

WRITTEN STATEMENT ON BEHALF OF RESPONDENTS

I, Suraj Parkash, aged about 50 years, son of Late Shri Chanan Ram, Regional Administrative Officer, Geological Survey of India, Section 'E', Aliganj Complex, Lucknow, do hereby solemnly affirm and state as under :-

1. That the deponent is the Regional Administrative officer, in the office of the Geological Survey of India, Northern Region, Lucknow and is well conversant with the facts of the case deposed hereunder.
2. That the deponent is authorised to file this written statement on behalf of the Respondents.
3. That the deponent has read the application filed by the petitioner and understands the contents thereof.
4. That the contents of para 1 of the application need no comments except that in sub para 2 (iii) the designation of the applicant has wrongly been mentioned as "Supervisor Vehicle". The applicant was a Selection Grade Driver from 17.8.81 till the date of his supernuation on 30.6.89. The applicant was a Driver from 26.12.65 to 4.4.62

Asgad

contd... 2...

and a Heavy Truck Driver from 5.4.62 to 16.8.81.

He was promoted as ~~Senior~~ Grade Driver and worked as such from 17.8.81 till his retirement.

5. That the contents of para 2 to 4 need no comments.
6. That in reply to para 4 of the application it is stated that the application is barred by limitation under Section 21 of the Administrative Tribunals Act, 1985. The grievance in respect of which the present application has been made relates to 1965 as the applicant has alleged to have been working on the post of Foreman (Junior) since 1965. The applicant has not filed any order/document against which the relief has been sought.
7. That the contents of para 6 (i) and 6(2) are admitted to the extent that the applicant was appointed to the post of Driver on 26.12.56. Rests of the contents are denied. The applicant was never promoted to the post of a Fitter (Junior) or of a Supervisor Vehicles. He worked as a Driver/Selection Grade Driver and was paid accordingly.
8. That the contents of paras 6(3) and 6 (3) are not admitted. The applicant never worked on the post of Foreman (J.). He worked as a Driver and later on as Selection Grade Driver and was paid the salary admissible to the post he had held.
9. That the contents of para 6 (4) are vague and ambiguous. The principle of equal pay for equal work is not applicable to the subject matter of the present petition. Moreover, the applicant had never worked on the post of a Foreman (Jr.).

Answer

ADM

10. That the contents of para 6 (5) need no comments. The application dated 4.9.75 received from the applicant requesting for promotion to the post of Supervisor Vehicle was duly forwarded to the Director, (Adm), G.S.I., Calcutta for consideration.
11. That the contents of para 6(6) and para 6(7) relate to the request which the applicant had made for his promotion to the post of Supervisor Vehicle. He was informed that the post of Supervisor Vehicle had been merged with other posts and re-designated as Foreman (Jr.) and accordingly his request for promotion to the post of Supervisor Vehicle was not considered.
12. That the contents of para 6(8) to 6 (10) are not admitted. The petitioner had never worked on the post of Vehicle Supervisor. Moreover, no special pay was admissible under rules. He was allalong working as Selection Grade Driver. Annexure 6 of the application relates to supply of some blank registers which does not appear to be relevant to the present case.
13. That the contents of para 6 (11) are not admitted. No representation is pending.
14. That the contents of para 6 (12) are misconceived. The petitioner worked on the post of Selection Grade Driver and was paid as such. There was no question of discrimination etc. and as such there has not been any violation of Article 14 or 16 of the Constitution.
15. That the contents of para 6 (13) & 6 (14) need no comments. Submissions made in para 11 are reiterated.
16. That in reply to the contents of para 6 (15) and 6 (16) it is stated that the petitioner was working on

DMP

the post of Selection Grade Driver and was entitled to the pay and allowances admissible to a Selection Grade Driver. As the petitioner did not work on the post of Foreman he was not entitled for the pay of a Foreman.

17. That in reply to para 6 (17) it is stated that the applicability of principle of equal pay for equal work does not arise in the present case.
18. That the contents of paras 6(18) & 6 (19) need no comments.
19. That the contents of paras 6 (20) & 6 (21) are not admitted. As the applicant has never worked on the post of a Foreman (Junior), he was not entitled to the emoluments admissible to a Foreman (Junior).
20. That in view of the facts mentioned in the foregoing paragraphs the applicant is not entitled to relief prayed for and the application is liable to be dismissed with cost.
21. That the contents of paras 8 to 13 need no comments.
22. That in view of the facts & circumstances mentioned in the foregoing paragraphs, the application filed by the applicant is not tenable in law, it lacks merit and is liable to be dismissed with cost.

Lucknow ;

Dated : 9-11-89


Deponent

contd. 5...

DMS

VERIFICATION

I, Suraj Prakash, son of Late Shri Chanan Ram, Regional Administrative Officer, Geological Survey of India, Northern Region, Aliganj, Lucknow do hereby verify that the contents of para 1 to 21 are true to my personal knowledge and belief and that I have not suppressed any material fact.

Lucknow ;

Dated : 9-11-89


Deponent

(Signature of Respondent)

P.M.

In the Central Administrative Tribunal,
Additional Bench, Allahabad
Circuit Bench, Lucknow.

M. P. No. 154/91/C, 5
O. A. No. 42 of 1989.

F.F. :- 16.4.91.

Amar Nath Pathak Petitioner

Versus

The Union of India & others ... Opp. Parties.

Application for condonation of delay in filing
Rejoinder Affidavit.

The applicant respectfully begs to submit as under :-

1. That the above noted petition was filed for getting the salary of the post on which he had actually worked.
2. That the rejoinder was liable to be filed in the month of January 1990 but it could not be filed as the petitioner could not get the information and could not come to his counsel for preparation of the Rejoinder Affidavit. The petitioner has been retired from the services and was not available on the address given in the application.
3. That now the R.A. ready and is filed herewith.
4. That the delay in filing the R.A. is accidental and is liable to be condoned.

Wherefore it is prayed that the delay in filing R.A. may be condoned.

Dated :- 13.4.91

Counsel for the applicant

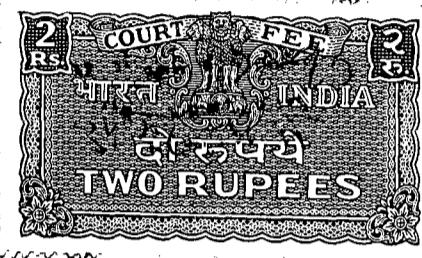
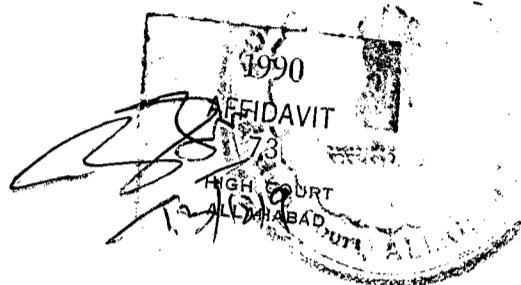
Filed today
2
3/4/91

PMS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH : ALLAHABAD.
CIRCUIT BENCH: LUCKNOW.

O.A.no. 42/89

Fixed for 15.1.1991.



Amar Nath Pathak.

Applicant.

Vs.

The Union of India and ors.

Respondents

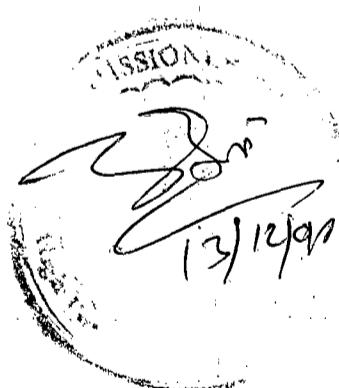
Replies

ADMISSION TO THE W.S. RESPONDENTS.

I Amar Nath Pathak aged about 59 years s/o Sri Mata Palat Pathak r/o type II, 152, Kendranchal sec. "K" aliganj Lucknow do hereby solemnly affirmed as under:-

1. That the contents of para 1 to 3 of the W.S. needs no reply.
2. That the contents of para 4 of the W.S. are denied. The designation of the deponent of supervisor vehicle but he was getting the salary of driver. He was not paid the salary of the post on which he had actually worked. It is wrong to say that the deponent was driver since 26.12.1965. In fact he was working as foreman since this date and was entitled to get the salary accordingly. It is true that the deponent was allowed the selection grade since 17.8.1981.

Pathak



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3. That the contents of para 5 of the W.S. needs no reply.

4. That the contents of para 6 of the W.S. are denied. The petition is well within time as the representations of the petitioners remained pending and no final decision has been given. The claim of the petition has not been refused.

5. That the contents of para 7 of the W.S. are denied as stated. The deponent is worked as xxxxxxxx fitter junior since 1965 and is entitled to get the benefit of this post since that date. The deponent has not been paid the salary of the post on which he actually worked. The opp. parties are required to produce the proof of working of the deponent as driver.

6. That the contents of para 8 of the W.S. are denied. The deponent actually worked as foreman junior and not the driver. The opp. parties are required to tell the name of the employee who had worked as fitter junior/supervisor vehicle from 1965 till the date of retirement of the deponent.

7. That the contents of para 9 of the W.S. are denied. The deponent is entitled to get the salary of the post of foreman junior, on the basis of the principle of "equal work and equal pay".

8. That the contents of para 10 of the W.S. are admitted.

13/12/91

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3.

9. That the contents of para 11 of the W.S. are denied. The opp. parties are required to prove the service of the information on the deponent as mentioned in para under reply. No proof have been filed with the W.S.

10. That the contents of para 12 of the W.S. are denied. The deponent had actually worked as foreman (junior) and no other person was posted on this post and the salary has not been paid of this post to any other person in the knowledge of the deponent. The grade of the post of Foreman (Junior) is higher than the post of selection grade driver. The registers were given to the deponent and the letter is relevant. Further the contents of para 6(10) of the application are reiterated

11. That the contents of para 13 of the W.S. are denied. The representations are still pending. The representations are Annexure 7 and 8 to the application which has not been decided.

12. That the contents of para 16 of the W.S. are denied. As already stated above the deponent had actually worked as foreman junior but the salary has not been paid for this post.

13. That the contents of para 17 of the W.S. are denied. The principle of equal work and equal pay is applicable in case of the applicant. Further the contents of para



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6(17) of the application are reiterated.

14. That the contents of para 18 of the W.S. needs no reply.

15. That the contents of para 19 of the W.S. are denied. The deponent worked as foreman junior since 1965 till the date of his retirement and he is entitled to get the benefit of the post of foreman junior since 1965 or from the date fixed by this Hon. Tribunal.

16. That the contents of para 20 of the W.S. ~~xxx~~ are denied. The deponent is entitled to get the reliefs claimed. He is entitled to get the emoluments of the post of foreman junior. The application is liable to be allowed with costs.

17. That the contents of para 21 of the W.S. needs no reply.

18. That the contents of para 22 of the W.S. are denied. The grounds taken are legal, genuine and bonafide. The application is deserve to be allowed on the basis of these grounds.

19. That the ~~xxxxxx~~ deponent is filing herewith the documents to show that he had ~~xxxxxx~~ actually worked as Foreman (Junior) as annexures Nos. R.A. 1 to R.A.- 6 to this rejoinder affidavit.

20. That the application of the deponent is

ANU

5.

liable to be allowed with spl costs.

Dated :- 12.12.90

Deponent.

verification

I, the above named deponent do hereby verify that the contents of para 1 to 6, 10, 15 and 19 of the affidavit are true to the knowledge of the deponent and the contents of para 7 to 9, 11 to 14, 16 to 18 and 20 of the Rejoinder affidavit are true to the belief of the deponent.

Signed and verified today this 12th day of December 1990 at Lucknow, in the Hon'ble High Court compound at Lucknow.

Deponent.

I identify the deponent who has signed before me.

(P.N.Bajpa
Advocate
12.12.90)

Solemnly affirmed before me on 13.12.90 at 8.45 A.M. by the deponent Sri A. N. Pathak who is identified by Sri P.N.Bajpai, Advocate High Court Allahabad (Lucknow Bench Lucknow).

I have satisfied myself by examining the deponent who understands the contents of this affidavit which has been read over and explained by me.

Oath

High C.

No 1229/73

Date 13.12.90

In the Central Administrative Tribunal, Adalat, Ranchi
 Allahabad (Circuit Bench) Adalat
 Amrit Seth Pathark _____ Pathark
 The Union of India & others _____ off Pathark
Amrit Seth Pathark

प्र

स्वारत सुरक्षा
 स्वारतीय शूष्णानिक संवेदाणा

उत्तर होत्र

3769-T.D

17.11.

नं. 7/4/ परि. विभाग/ 77/26.

दिनांक-संवत्-78

कार्यालय भादेश

श्री अमर बाथा पाठ्य, एव.वी.डी. फो भादेश दिया जाता है

कि वे अपने पूर्व सूचित कार्यों के साथ साथ निम्नलिखित कार्य में दिया जाएंगे ।

1 परिवहन विभाग । सेवानि 23। फी और से फर्मशाला में जितनी भी गाड़ियाँ भोजी जानी हैं, उनका डिफेक्ट रिपोर्ट इपलि फेट में बना फर वे सर्वं कर्म शाला में उन्हें दिया जाएगे ।

2 फर्मशाला में सरमत हुई परिवहन विभाग । सेवानि 23। फी सभी गाड़ियों का चार्ज वे स्ट्रिंग लेंगे । चार्ज लेके के पूर्व इस बात फी जांच पड़ताल फर लेनी चाहिए कि गाड़ी फी सभी त्रिटिया ठीक फर दी गई है । तदृपश्चात गाड़ी का चार्ज सम्बद्ध वालक फो दे दिया जाएगा । चार्ज लेते एवं देते समय वे गाड़ी में बर्तमान फेटोल/डीजल/मोबिल आईल फी तरफ विशेष व्याब देंगे । पी.ओ.एल. फा लेहार अडेश जोड़ा सही ठुंग से फरबा उनकी व्यक्तिगत जिम्मेवारी होगी ।

। श्री अमर बाथा पाठ्य, एव.वी.डी.

कार्यालय (१३२) दिन
 । गिरीन्द्र किशोर मिश्र ।
 यांत्रिक अभियन्ता । परिवहन ।

प्रतिलिपि

- अदीश्याण यांत्रिक अभियन्ता, उ. हो., लक्षात्तु
- यांत्रिक अभियन्ता । फर्मशाला ।
- यांत्रिक अभियन्ता । आर.एम. पी.पी.सेल ।
- फोरमैब । वरि.।



Amrit Seth

। गिरीन्द्र किशोर मिश्र ।
 यांत्रिक अभियन्ता । परिवहन विभाग

In the Central Administrative Tribunal, Adal. Bench
Allahabad (Circuit Bench) dated 25
Amre Meth Pathak _____ Pathak
The Union of India & other _____ off path
Amre Meth H.R.A. - 2

GOVERNMENT OF INDIA
NORTH INDIAN REGION
CARTOGRAPHICAL SURVEY OF INDIA,
ENGG & TRANSPORT DIVISION
3, GOKULA NAGAR.,

No. 17(4)/77/24

Dated, the 184

OFFICE ORDER

In supersession to all earlier office orders the following staff members will look after the duties of the section 23 as mentioned against the names with immediate effect.

1. Shri R.S. Mudhar, Foreman(Sr) 1. Allotment and receipt of vehicles for field assignment or permanent allotment and maintenance of requisition slips, gate passes & relevant records.
2. Scrutiny of extracts of log books, PUL consumption etc.
3. Audit objection & related corres.
4. Accident cases and corresp.
5. Inspection new vehicles recd. by CSI and related correspondance.
6. Correspondance related to violation of traffic rules.
7. Record of U/s vehicles & related corresp. processing of cases for repairs of C.I.D. vehicles or otherwise write off/disposal action.
8. Preparation of scrutiny of Q.R.R & related correspondance.
9. Correspondance related to the sec. with other sec. & maintenance of their separate files.
10. Maintenance of register for Petrol & Diesel oils.
11. To attend to the pending cases of new vehicles when recd.
12. Maintenance of records related to attendance of drivers, preparation of absentee statement and allied jobs.
* He will look after following duties in addition to his present assignment of work.
1. Scrutiny of Contg/T.A./CTA/ conveyance bills submitted by drivers & related correspondance.
2. Posting and transfer of drivers in N.R.O & maintenance of its record.
3. Correspondance of confidential cases related to drivers, vehicles in N.R.O.

2. Shri V.P. Shukla, Asst.

Pathak

3. Shri A.N.Pathak
S.G.D.

AS2

1. Periodic servicing of vehicles in the section.
2. Inspection & checking of all serviceable/unserviceable/repairable vehicles parked in Bhatia Bldc. daily or as and when necessary for safety/pilgrage & loss etc.
3. Preparation of gate passes for daily deployment of vehicles for various duties, & checking of log books etc.
4. Maintaining an indent for lubricating oil/Top ups/ change as & when it is necessary & checking of entries in logbooks/H.sheets.
5. Maintenance of records such as H.sheets, logbooks keys etc. pertaining to vehicles.
6. Maintenance of H.C. Books their renewals & renewal of fitness payment of road tax/fitness registration of vehicles and allied work. (A register to be maintained).
7. Corres. related to Annual Survey certificates & processing of the same for onward transmission to GHQ & chase up pending cases.
8. Preparation of Pvt. abstracts, submission of bills to P.B. section & maintenance of records thereof.
9. Preparation of monthly abstracts of all available vehicles in section 23.

To

1. Shri R.S.Mudhar,
Foreman (Sr).
2. Shri V.P.Bhakta,
Asstt.
3. Shri A.N.Pathak,
S.G.Driver,
MT Division.

(S.C.Behal)
Mechanical Engineer (Sr)

No 2630847

Dated, the 17/12/84

Copy forwarded for information & r.a. to :-

1. The Mech. Engineer, Section 27-B, N.R.C.S.I., Lucknow.
2. The Mech. Engineer, workshop, N.R.C.S.I., Lucknow.

(S.C.Behal)
Mechanical Engineer (Sr).

Pathak



On the Central Administrative Tribunal, Addl. Bench
 Allahabad (Circuit Bench) Lucknow ^{AS}
 Amrit Nath Pathak _____ Pathak
 The Union of India & others _____ upto 100%
 Amrit Nath Pathak 2.A.3

Geological Survey of India,
 Northern Region,

Lucknow/ Dated 6.8. April 83

No. 22 GEB/ 7(4)/77/24

Sub:- Allocation of Duties : M.V. Stores Sec 27 B, Transport Section 23
 and Purchase Coll.

In supersession to the previous office order issued from time to time the
 duties of the personnel of the above sections w.e.f. 6.4.83 are reallocated as under:-
Shri B.N.Chatterjee, Superintendent (T):- Section 27B.

- 1-Supervision of works of M.V. stores, watching the security of M.V. Stores, Stock verification.
- 2-Supervision and check of receipt and issue of materials.
- 3-Maintenance of inventory of surplus and dead stock.
- 4-Preparation of annual indents on Dy.G.O.S. against D.G.S. & D rate contract for supply of proprietary items of M.V. Spares, oils and lubricants, Tyres, tubes, batteries, hoods etc. He will also maintain an expenditure register in respect of stores being received/ to be received against orders placed by Dy.G.O.S.
- 5-He will hold the charge of unserviceable stores till the time S.K. (T)/ A.S.K. (T) is posted in A & T Division.

Sri Sushil Kumar, Contingent will assist to Shri Chatterjee, in maintenance, upkeep and auction of U/S stores.

- 6- Disposal and survey of surplus and unserviceable M.V. Spares, Tyres, Tubes, Hoods, batteries etc.

Shri J.Kumar, S.K. (T), Section 27B

- 1- He will hold the charge of M.V. spares as on date. Shri Ran Pyare, will work under him as a Technical attendant.

Shri A.Pandey, S.K. (T) Section 27B

- 1- He will be holding the charge of stores other than M.V. Spares as on date as for examples, Tyres, tubes, paints, oils, oils and lubricants, batteries, tools, machine tools, steel materials, Machineries/equipments and consumable items.
- 2- He will maintain and upkeep the stock ledger of Jeeps, Cars, Station Wagon, Mini Buses, Pickups, Trucks, Trailers, Tractors etc.
- 3- Disposal of vehicles and Tools:-
 - Regarding survey report/disposal of vehicles, tools and other items, Shri Bir Singh Bisht, Vehicle supervisor, section 23 will extend him necessary information for survey report/write off action of vehicles.
 - Shri Bir Singh, vehicle supervisor and Shri A.Pandey SK(T) may kindly ensure that all the cases for write off action, disposal action of vehicles should be initiated on priority bases as and when noticed by them and put up constitution of a survey committee/ disposal committee.
 - Shri A.Pandey, will maintain the disposal/auction file of vehicles, other stores and correspondence with the D.G.S. & D routing through M.S. incharge sec. 27 B.
- 4- Shri A.Pandey will be assisted with Shri O.P.Nigam L.G.C. and Shri Jit Singh contingent as usual.
- 5- He will be watching on the security of stores under his charge. Shri Hira Singh, will perform duty in sec 27B as attendant of Khajasi.

Shri Kenhy Prasad, Contingent, Sec 27 B

He will work as stores clerk and will perform the following duties:-

- 1- To maintain in the files under the supervision of super SK(T).
- 2- The bills would be received by him directly from the dealers and would be given to the concerned S.K. for the stock certificate in respect of their entries and certificate of sanction of the amount etc. After reflection of necessary certificates on the bills, this Bill would be sent directly to A.C & A.O. (P.B).
- 3- To put up the relevant papers in file for action after linking the case with previous correspondence on the subject and to put up draft for replies to out side parties.
- 4- To make entries in the stock Register and typing.

We will ensure timely delivery of stores in M.V. stores after a spot.
 Shri O.P.Nigam, L.G.C. of sec 27B will do the typing work of sec 27B, in addition to his own work assigned to him.

AP/Attckd

As issued in pursuance of p...

R.S.U

Shri A.N. Pathak, Post of Vehicle Supervisor Section 23

- 1- Allocation of vehicles for field assignments of various divisions and maintenance of requisition slips/ papers in the relevant files,
- 2- Permanent allotment of vehicles in Northern Region Office and their records.
- 3- Scrutiny of extracts of logbooks, P.O.L. consumption and fixing up of responsibility in case consumption is more than fixed standard.
- 4- Scrutiny of contingent / T.A. bills related to movement of vehicles O.T.A. and conveyance allowance of drivers.
- 5- Posting & Transfer of drivers in N.R.O.
- 6- Audit objection & correspondences related to audit.
- 7- Accident of vehicles & related correspondence.
- 8- Inspection receiving of new vehicle and correspondence of confidential letters.
- 9- Servicing of vehicles and correspondence related to this.
- 10- Violation of traffic rules.
- 11- Inspection placement of work order and handing over the vehicle to the NRO workshop for vehicles under section 23. He will maintain the charge reports/inspection reports of the vehicles handed over to the workshop along with proper documents and will ensure personally the delivery of the vehicles duly repaired from NRO workshop.
- 12- Record of unserviceable vehicle, Trailers/processing of cases for repairs, write off, disposal action.
- 13- All vehicles parked in Bhatia building are to be checked by him daily in the morning and if any deficiency is noticed by him the same is to be communicated to the concerned office/Director (Engg.) immediately.
- 14- Preparation of vehicle gate pass with date time, registration no. of vehicle and its types name of officer for whom vehicle is allotted signature of driver and the same is to be duly signed by concerned officer/Director (Engg.).
- 15- Scrutiny of quarterly Report concerning account related to vehicles.
- 16- He will maintain a Register in which the vehicle documents (Log book, History sheet, R.C. Books) received by him should be reflected immediately indicating their periods.

Shri A.N. Pathak S.G.D. section 23:-

- 1- Preparation of papers filling up of forms related to R.T.O. regarding Registration.
- 2- Compilation of vehicle survey certificates received from various circles/ divisions and processing of the same for onward transmission.
- 3- Preparation of monthly abstracts of private duties, Journey etc. for scrutiny of officer in charge section 23.
- 4- Preparation of monthly log abstracts.
- 5- He will ensure daily cleaning of vehicles, periodical washing, checking of M.O.I. etc and arrange servicing when due. Shri Indra Singh cleaner will be deputed for cleaning the vehicles.

Shri A.M. Khan, S.G.D. Section 23:-

- 1- He will visit R.T.O. office as and when required for related R.T.O. works after consultation of the Officer-in-Charge of section 23.
- 2- He will be responsible for the timely renewal of R.C. books, fitness of vehicles from R.T.O. and issuance of new R.C. books of vehicles. He will assist Sri Pathak, and perform any other work assigned to him from time to time.
- 3- He will maintain a register for showing receipt and delivery of R.C. books of various circles/Divisions. of NRO.

Shri Kripal Singh, Foreman I- P.Cell

To abbreviate any delays in Express Purchases of spares required for day to day maintenance job of workshop, he will contact Officer-in-Charge, workshop and also collect procurement indent if any left daily in the morning.

2. He will be holding the responsibility for collection of spares, stores from the local market as per procurement indent placed by NRO workshop or the section 27B after consultation of the concerned incharge of Purchase cell.

3. He will visit local market in two shift- daily as per the requirement of the NRO workshop and he will hand over the materials alongwith the challan to Sri R.J. Vishwakarma for its onward transmission.

Kripal Singh (070) 20000000

Sri R.J. Vishwakarma, C.Driver cum Mechanic.

1. The materials, stores received by him from Sri Kripal Singh Foreman (I), alongwith challans would be given to the S.K. for taking in stock after re-examination from the inspection officer and duly entered in the register maintained in the purchase cell.
2. He will ensure timely deposition of materials procured from the market to stores.

Pathak

Contd....3

13/10/2018

85

1. He will assist Sri J. Kumar, S.K.(T) for timely entry of stores in purchase cell.

-3- *as ledger entry in the relevant cell*

2. In addition to the jobs already assigned to him in the purchase cell, he will also perform the following duties in the M.V. Stores.

Role of rotation 12.

- a) the list of Bedford stores (old stock register 4 and 5)
- b) list of stores of Bullozer, Tractors (old register No. 7).
- c) List of stores of Doages, Russian Tractors (Old Register no. 6) to various Regions of GSI.

Sri J. Kumar S.K.(T) would extend him necessary information for early completion of the work and Sri S.S.Jha K. would assist him in making the list.

Sri Vinay Kumar Contingent. L.D.C.

1. He will maintain the registers and files related to procurement of stores under purchase cell.
2. Typing and onward transmission of E.P.O. and tender invitation.
3. Preparation of comparative statement, and to put up the same.
4. To put up relevant papers in file for action after linking the case for replies to outside parties.
5. Processing the proforma invoice its onward transmission and enquiry for early delivery of cheques from cash section.
6. Maintenance of firms registration file.
7. Daily and timely put up of EPO Register for signature of Director(Engg)/I.C.O.
8. He will perform typing work of the section 23 and 27B as and when required.
9. Any other work as assigned from time to time.

Sri Shanker Rai Cleaner.

~~He will perform duty as assigned by the officer in charge in the purchase cell. All the concerned staff may kindly ensure that all entries are reflected in relevant register on date.~~

(S.S.Jha)
Mechanical Engineer I/C
Section 23, 27B & Purchase Cell

To:

1. Sri B.N.Chatterjee, S.K.(T) I/C Section B, GSI, NR, Lucknow.
2. Sri J.Kumar, S.K.(T), M & V Stores, GSI, NR, Lucknow.
3. Sri A.Pandey, S.K.(T), M & V Stores, GSI, NR, Lucknow.
4. Sri Kripal Singh(Jr), P.Cell, GSI, NR, Lucknow.
5. Sri Bir Singh, Bist, GSI, NR, Lucknow.
6. Sri A.N.Pathak, SGD, GSI, NR, Lucknow.
7. Sri A.M.Khan, SGD, GSI, NR, Lucknow.
8. Sri Vinay Kumar, Contg.Clerk, GSI, NR, Lucknow.
9. Sri Ram Pyare Technical Attendant Sec.27B, GSI, NR, Lucknow.
10. Sri Hira Singh Cleaner, Section 27B, GSI, NR, Lucknow.
11. Sri R.J.Vishwakarma, GSI, NR, Lucknow.
12. Sri Inder Singh, Cleaner, GSI, NR, Lucknow.
13. Sri Sushil Kumar, Contg.Section 27B, GSI, NR, Lucknow.
14. Sri O.P.Nigam, LDC, GSI, NR, Lucknow.
15. Sri Jeet Singh, Stores Clerk, GSI, NR, Lucknow.
16. Sri Shanker Rai, Cleaner, GSI, NR, Lucknow.

No

Lucknow dated Apr'83.

Copy to:-

1. The Director (Engineering), GSI, NR, Lucknow for perusal.
2. The Mechanical Engineer workshop, E&T Divn, GSI, NR, Lucknow for information.

(S.S.Jha)
Mechanical Engineer I/C
Section 27B, Sec.23
Purchase Cell.

Waltark

In the Central Administrative Tribunal, Delhi, Report
Allahabad (Circuit Bench) X-Acre 156
Amar Nath Pathak _____ Pathak
The Union of India etc. _____ off pathak
Amritsar & R.A. G.

GOVERNMENT OF INDIA

ENGG. & TRANSPORT DIVISION, N.R.
GEOLOGICAL SURVEY OF INDIA

No. / 74/77/24

Dated: 20.7.1988.

OFFICE ORDER

I. In partial modification of this office order no.484 to
67 ET/74/77/24 dated 28.10.83, the following is the allocation
of duties of E&T office (Sec.23 and Sec.24).

1. Shri R.S. Jodhar, P/M Sr. will be section-in-charge of
Sec.23 and will supervise the jobs of the following personal
and all staff attached to his section.

(i) Shri Vinay Kumar, LDC, in addition to duties as assigned
in above office order and by section-in-charge, will also
maintain the stationary stock and distributions.

(ii) Shri A.N. Pathak, SGD, will assist on day to day vehicle
deployment and survey certificates.

(iii) Shri A.M. Khan, SGD, will assist on all RTO job.

(iv) Shri Maithai Lal, T/H will be helper attached to Sec.23.

2. Shri V.P. Shukla, Asstt. will be section-in-charge of
section 24 and will supervise the jobs of the following personal.

(i) Shri Mustafa Hussain, LDC.

(ii) " P.N. Ram, Cleaner.

(iii) " Munna Yadav, Messenger will be attached to Sec.24.

(M. Srivastava)
Mech. Engineer (Sr.)

1131 E 7
No. /

Dt. 20.7.1988.

Copy forwarded for information & necessary action to -

1.	Shri R.S. Jodhar, P/M (Sr.) E&T Divn. N.R., G.S.I., LKO.	
2.	" Vinay Kumar, LDC.	-do-
3.	" A.N. Pathak, SGD, Sec. 23	-do-
4.	" A.M. Khan, SGD,	-do-
5.	" V.P. Shukla, Asstt. Sec. 24	-do-
6.	" P.N. Ram, Cleaner,	-do-
7.	" Munna Yadav, Messenger.	-do-
	" Methai Lal, T/H	-do-



(M. Srivastava)
Mech. Engineer (Sr.)

In the Central Administrative Tribunal, Adalat, Begumpur
Allokhoshal (Circuit Bench) Section A
Amber Meth Pathak _____ Pathankot
The Union of India & others _____ off parties
Amritsar H.R. Regd. S

GOVT. BUREAU C. 10/201

Central Bureaux of the
Government of India
Amritsar H.R. Regd. S
Date 1/1/2016

No. 272 Dated 1/1/2016/03/2016

OFFICERS DUTIES

In supersession to previous orders, the following are
the allocation of duties of the staff as mentioned below with
immediate effect.

Off. I.B. & Off. T- VEHICLES &c.

1. Allotment of vehicles to the various departments and their
adjustments.
2. Posting / transfer of drivers.
3. O.P.A.C. conveyance allowance of drivers & maintenance of record.
4. Scrutiny of I.T. and Contg. Bills of drivers.
5. Daily correspondence on account of vehicles.
6. Issue of P.O.L. and maintaining record thereof. Maintenance
of monthly log abstracts and quarterly enrolment of
vehicles.
7. Scrutiny of log books.
8. Violation of traffic rules and correspondence thereto.
9. Private journey duties & Bills thereof.
10. Audit objection & related correspondence.
11. Circulars & dire. correspondence.
12. Date/ election/ duties outside the department related
correspondence.
13. Servicing/ Preventive maintenance/ scheduling of vehicles.
14. Allotment of vehicles for daily duties.
15. Correspondence with P.O.L. regarding registration, removal
& fitting of vehicles.
16. Inspection & discomfit of workers on the nationalized
collection & delivery of vehicles from & to the workshop.
17. Scrutiny of unserviceable vehicles/ arku/ licensing for
ridicul.
18. General maintenance of vehicles of section 23- duty, cleaning,
cleaning, running & polishing.

Off. I.B. & Off. T- VEHICLES, A.P.O. & Off. I.A.O. & Off. I.C.O. will be
in charge relating to P.O.L. (from 1/1/2016/03/2016) & will be
sent to Mr. Bishen Singh, Clerical staff is available.

Off. I.B. & Off. T- VEHICLES, A.P.O. will assist Mr. Bishen Singh in
16, 17, & 18.

Off. I.B. & Off. T- VEHICLES, Contg. will assist Mr. Bishen Singh in all the offi-
cial work of section 23.

W. Pathak

W. Pathak
(W. Pathak)
Additional Secretary

In the Central Administrative Tribunal, Addl. Bench,
Allahabad (Circuit Bench) Lucknow AS
Amrit Nath Pathak _____ Pathak
The Union of India & others _____ off pathak
Anuson Mr. R.A. - 6

GOVERNMENT OF INDIA

1976

125TH ANNIVERSARY CELEBRATION
GEOLOGICAL SURVEY OF INDIA
(ESTD. 1851)

TRANSPORT & ENGG. DIVISION
GEOLOGICAL SURVEY OF INDIA
NORTHERN REGION

No. 11/TS/7677/23

Lucknow/dated

June '76

OFFICE ORDER

Sri R.S.Mudhar, Foreman(Sr), is hereby directed to take the complete charge of Section 23(Transport) and he shall be responsible for its administration, supervision and smooth running. The jobs that are within the purview of Section 23 (Transport) are being detailed below for his information.

1. Correspondence regarding Vehicle Survey Certificate
2. Action regarding fitness and renewal of taxes for vehicle.
3. Correspondence & Action regarding Movement of Vehicle & Driver.
4. Correspondence regarding violation of M.V. rules.
5. Correspondence regarding accident cases of vehicles.
6. Correspondence regarding issue and return of History Sheets and Log Books.
7. Scrutiny of Contingent Bills of Officers and drivers.
8. Action regarding Servicing of vehicle at the prescribed interval.
9. Maintenance of expenditure Register of vehicles.
10. Private use of Government vehicles.
11. Maintenance of O.R.I. and Master Roll etc. of drivers.
12. Drivers correspondence.
13. Day to day allotment of vehicles, trailers etc.
14. Allotment of vehicle for interim field assignment.
15. Correspondence and allotment of vehicles against requisition from District Magistrate etc.
16. Arrangements regarding supply of P.O., Scrutiny of Bills and maintenance of records.

Shri R.S.Mudhar, Foreman(Sr), shall be assisted by S/Shri S.K.Talwar, L.D.C. and A.N.Pathak, H.V.D. in looking after the above mentioned work as per work allotment in the enclosed Annexure.

In the case of absence of any of the Staff Sri Mudhar, shall make the alternative arrangements in such a manner that the work does not suffer.

(H.S.Sawani)
Suptg. Mechanical Engr.,
Northern Region

Lucknow/dated 19/6 June '76

Copy to: 1) Sri R.S.Mudhar, Foreman(Sr), N.R., G.S.I., Lucknow.
2) Sri S.K.Talwar, L.D.C., N.R., G.S.I., Lucknow.
3) Sri A.N.Pathak, H.V.D., N.R., G.S.I.,
4) Sri M.Srivastava, Mech. Engineer(Jr), N.R., G.S.I.,
5) Sri S.C.Behal, Mech. Engineer(Jr), N.R., G.S.I.,
6) Sri H.C.Srivastava, Store Suptd.(T), N.R., G.S.I.,
7) S.K.(T), N.R., G.S.I., Lucknow.

(H.S.Sawani)

R.S.A

ANNEXURE

Sri S.K.Talwar, L.D.C.

- + 1. Correspondence and Action regarding Movement of Vehicles and Drivers.
- 2. Correspondence regarding Violation of M.V.Rules
- + 3. Correspondence regarding Accident cases of vehicles.
- 4. Correspondence regarding issue and return of History Sheets and Log books.
- + 5. Scrutiny of Contingent Bills of Officers and Drivers
- 6. Action regarding servicing of vehicle at the prescribed interval.
- 7. Maintenance of expenditure Register of vehicles.
- 8. Maintenance of O.T.A. and Muster Roll etc. of drivers
- 9. Drivers correspondence
- X 10. Day to day allotment of vehicles, trailers etc.
- 11. Allotment of vehicles for interium field assignment
- 12. Correspondence and allotment of vehicles against requisition from District Magistrate etc.
- 13. Arrangements regarding supply of P.O.L, Scrutiny of Bills and maintenance of records.

Sri A.N.Pathak, L.V.Driver

- 1. Correspondence regarding vehicle survey certificate
- 2. Action regarding fitness and renewal of taxes for vehicles.
- 3. Private use of Government vehicles.

